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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.154/2017 IN CP (IB) NO. 09/Chd/CHD/2017

(Decided)

In the matter of:

Sky blue Papers Pvt. Ltd.

... Applicant/Corporate Debtor

Present:

Mr. G.S. Sarin, Practising Company Secretary and

Mr. Jalesh Grover, Resolution Professional for

the Applicant/Corporate Debtor.

Mr. V.K. Mahajan, Advocate for Mr. D.K.Gupta, Advocate for

Punjab National Bank.

This application has been filed by the Resolution Professional for

seeking extension of time for completion of the corporate insolvency resolution

process on the basis of decision taken by the Committee of Creditors in the

meeting held on 19.09.2017. Copy of the minutes of the meeting is at

Annexure A-5. On Agenda Item No.7, Mr. Jalesh Grover, the Resolution

Professional was authorised by the Committee of Creditors for seeking

extension of time for completion of the corporate insolvency resolution process

in terms of section 12(2) of the Insolvency and Bankruptcy Code, 2016 Notice

of this application was issued to the learned counsel for Punjab National Bank

and Punjab National Bank is having more than 99% of the voting share in the

Committee of Creditors. Learned counsel for Punjab National Bank-Financial

Creditor having major voting share has not opposed this prayer.

I have heard the Authorised Representative, Resolution

Professional and the learned counsel for the Bank. The Company Petition

under section 10 of the Insolvency and Bankruptcy Code, 2016 is admitted by

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this Tribunal on 07.04.2017 and Interim Resolution Professional was

appointed. In this case as per section 12(1) of the Code only 180 days time

was available for completion of the corporate insolvency resolution process,

which is expiring today i.e. on 03.10.2017. Learned counsel for the

respondent-Bank on instructions submits that deliberations on the resolution

plan are still going on and the matter has been taken up with the Head Office.

It is directed that the matter be expedited at the level of the bank.

As per the minutes of meeting (Annexure A-4) dated 29.08.2017,

it is evident that the resolution plan prepared by the corporate debtor was

submitted before the Committee of Creditors. Then the Committee of

Creditors requested for some time to examine the plan for its approval from

the Head Office. In the meanwhile, CA No.151/2017 was filed by the Punjab

National Bank in terms of section 27 of the Code for replacement of the

Resolution Professional on the basis of the decision of Committee of Creditors

taken in the meeting held on 29.08.2017. That prayer was accepted vide order

dated 27.09.2017. The name of Mr. Prem Kumar Garg Proposed Insolvency

Professional was forwarded to the Insolvency and Bankruptcy Board of India

for its confirmation. The matter is now fixed for 06.10.2017 for awaiting the

recommendations.

In view of the circumstances aforesaid, the application is allowed

and the period of completion of the corporate insolvency process is extended

by 90 days under section 12(2) of the Code. CA No.154/2017 stands disposed

of. Copy of this order be supplied to the Authorised Representative of the

Corporate Debtor who is present and the counsel for the bank. The matter be,

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however, listed on 06.10.2017 which is the date already fixed for awaiting

recommendation from the Insolvency and Bankruptcy Board of India regarding

replacement of the Resolution Professional.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

October 03, 2017

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